

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4946

ANSWERED ON:09.12.2010

RAILWAYS LAND ON LEASE

Ahir Shri Hansraj Gangaram;Ramasubbu Shri S.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have any proposal to lease out or sell off prime land in various parts of the country;
- (b) if so, the number of locations identified so far, State-wise and the revenue likely to be earned as a result thereof; and
- (c) the steps taken by the Railways for the proper utilization of its vacant lands?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) to (c): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO.4946 BY SHRI HANSRAJ G. AHIR & SHRI S.S.RAMASUBBU TO BE ANSWERED IN LOK SABHA ON 09.12.2010 REGARDING RAILWAYS LAND ON LEASE

(a) to (c): Vacant railway land comprises railways' Land Bank. The first charge on utilization of the vacant railway land is for Railways' own development works such as doubling, gauge conversions, yard re-modeling and traffic facility works, freight corridors as well as for servicing the track and other infrastructure. In addition, Railways plan to utilize its land bank, wherever feasible, for setting up of rail coach and component factories, loco component factories, wagon factories, Coach rehabilitation and wagon repair workshops, Multi-Modal Logistic Parks, Auto hubs, Cold Storages & Perishable Cargo Centres, refrigerated container factory, etc.

Only that vacant railway land/air-space which is not required by Railways for its operational needs in immediate future, is utilized for commercial development, wherever feasible, to generate revenues for railways. In this regard, Rail Land Development Authority (RLDA), a statutory body, has been set up through the Railway (Amendment) Act, 2005 to undertake commercial development.

The developer is appointed by RLDA through a fair and transparent competitive bidding process. The ownership of land continues to rest with railways during the lease period.

Likely revenues are ascertained through reputed consultants after a detailed study for each site is undertaken by them based on detailed market analysis, state government/local bye-laws and proposed business model. So far, 135 sites have been identified. State-wise details are not maintained, however, railway-wise list of the sites is appended.